

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(CAA) No.584/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M

Name of the Company	Manas Mercantile Pvt.Ltd. & Ors.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. TIAINLA
Dy Director

O/o RD (ER)
MCA

18-1-18

2) Noelle Banjee

Petitioners

18/1/18

ORDER

Ld. Counsel for the petitioners and the Dy. Director from the O/o of the Regional Director, Eastern Region, Ministry of Corporate Affairs representing the Central Government is present.

Petitioners have filed affidavit of service, which may be taken on record. It appears from the records that Income Tax Authorities have filed detail report. Petitioner is directed to file reply to this.

Dy. Director appearing on behalf of the Central Government made a request that time may be given for filing detail reply. Prayer is allowed. 3 weeks' time is granted for filing reply with a copy in advance to the opposite parties.

We have also received communication from the Competition Commission of India. Petitioners may file reply to this within 15 days.

Ld. Counsel appearing on behalf of the petitioners informed that she has filed an application for rectification of the typographical error in the Scheme. The same is not listed today.

List it on 28/02/2018 along with the pending application.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)